

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3621
TO BE ANSWERED ON 24TH MARCH, 2026**

VIOLATION OF FREE-CARE OBLIGATIONS BY PRIVATE HOSPITALS

3621 SMT. JEBI MATHER HISHAM:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether Government has taken note of complaints regarding non-compliance by certain private hospitals in providing mandatory free treatment to EWS/BPL patients, the details and action taken thereon;

(b) the number of hospitals found violating free-care obligations during the last five years State/UT-wise;

(c) whether hospitals allotted Government land subsidies or tax concessions have fulfilled lease-based free-treatment conditions, the details of violations detected;

(d) the details of penalties, fines or regulatory actions initiated against defaulting hospitals during the last five years, hospital-wise; and

(e) whether any land concessions or financial benefits have been withdrawn or recovered from non-compliant institutions, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (e): '*Health*' being a State subject, the primary responsibility to take note of non-compliance of applicable Government norms by hospitals and to take action against defaulting hospitals lies with the respective States/UTs. Data and details, in this regard, are not maintained centrally. Further, Income Tax (IT) exemptions are admissible to hospitals subject to fulfilment of certain conditions as per various provisions of the IT Act, 1961. In case the conditions for availing exemptions under the IT Act are not fulfilled, such exemptions are withdrawn as per relevant provisions of the Act.
